

FORM G**INVITATION FOR EXPRESSION OF INTEREST****FOR DAMARA GOLD PRIVATE LIMITED****OPERATING IN MANUFACTURING OF GOLD JEWELLERY AT MUMBAI, MAHARASTRA**

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	DAMARA GOLD PRIVATE LIMITED CIN: U74990MH2009PTC193131 PAN No.: - AADCD1822D
2.	Address of the registered office	12, Ellora Co-operative Housing Society, 4 th Road Khar (West), Mumbai, Maharashtra, India – 400052.
3.	URL of website	https://www.damaragold.com Website credentials and access have not been handed over the by the ex-management to RP
4.	Details of place where majority of fixed assets are located	Majority of Fixed assets of the Corporate Debtor are located at its rented manufacturing facility located at 126, Mathuradas Mills Compound, Tulsi Pipe Lane Road, Lower Parel, Mumbai Suburban, Maharashtra – 400013
5.	Installed capacity of main products/ services	Information about the installed capacity is presently, unavailable.
6.	Quantity and value of main products/ services sold in last financial year	As per information obtained from Form 3CA–3CD of income tax department for the FY ending on 31.03.2023, sales included 370,035.00 grams of gold bullion and 768,727.00 grams of gold bangles and necklace. As per last available audited Financial Statements for FY ending on 31.03.2023, revenue from operations was Rs. 255.25 crores.
7.	Number of employees/ workmen	As per the information provided by the ex-management factory operations were closed post expiry of lease and staff are also no longer engaged.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Kindly write to RP on cirp.damaragold@gmail.com to obtain the financial statements presently available with RP.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is	Kindly write to RP on cirp.damaragold@gmail.com to obtain EOI Process document

10.	Last date for receipt of expression of	21-02-2026
11.	Date of issue of provisional list of prospective resolution applicants	03-03-2026
12.	Last date for submission of objections to provisional list	08-03-2026
13.	Date of Issue of final list of prospective resolution applicant	18-03-2026
14.	Date of Issue of information memorandum, evaluation Matrix and Request for resolution plans to prospective resolution applicants	23-03-2026
15.	Last date of Submission of Resolution Plan	22-04-2026
16.	Process email id to submit EOI	cirp.damaragold@gmail.com
17.	Details of the Corporate Debtor's registration status as MSME.	MSME Registration No.: - UDYAM-MH-18-0000160 Date of MSME Registration: - 03.07.2020

Signature of the Resolution Professional

Sumit Shukla

Resolution Professional

IBBI Registration - IBBI/IPA-003/IP-N00064/2017-18/10550

AFA Validity: 31.12.2026

Registered Address: B-4/702, Krishna Apra Gardens, Plot No 7, Vaibhav Khand,
Indirapuram, Ghaziabad, UP – 201014.

DATE: 05.02.2026

PLACE: NOIDA